

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 24 of 1997
(UNLISTED)

Date of Order: 27.6.97.

Present: Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S.Mukherjee, Administrative Member.

PARTHA SARATHI BOSE

-VS-

1. UNION OF INDIA, through DIRECTOR, CBI, NEW DELHI.
2. THE DIRECTOR, CBI, NEW DELHI.
3. JT. DIRECTOR (EXTT), CBI, NEW DELHI.
4. THE SECRETARY, DEPTT. OF PR. & TRN, NEW DELHI.
5. THE S.P., CBI, SALT LAKE, CALCUTTA.
6. THE A.O. (E), CBI, GOVT. OF INDIA, NEW DELHI.

For the petitioner: Mr. Samir Kr. Ghosh, counsel.

For the respondents: NONE.

Heard on: 27.6.97.

O R D E R

M. S. Mukherjee, A.M.

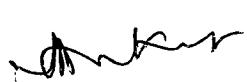
This is filed as an unlisted motion to-day.

The petitioner is aggrieved by an Order dt. 9.6.97 through which he has been transferred from the office of the EOW, Calcutta to SIU-XVIII, Chandigarh vide Annexure-A to the petition. He has prayed for quashing the said transfer order and has also made representation, against the said transfer, before the Director, Central Bureau of Investigation, New Delhi on 16.6.97 vide Annexure-B to the petition. Various grounds have been taken for cancellation

of the said transfer order. The petitioner submits that he has not yet handed over charges. On perusal of the impugned transfer order, we find that one Shri R.Devnath, already posted at Calcutta at ACB Section, was transferred to Calcutta vice the petitioner to be relieved to proceed to Chandigarh but according to the said transfer order nobody has been posted in ~~the~~ place of the petitioner in case of proceeding to Chandigarh be effected by him.

In the circumstances, on hearing the ld.counsel for the petitioner, we dispose of the petition at its present stage itself with the order that the respondent no.2 herein The Director,CBI,New Delhi, shall consider the representation filed by the petitioner appropriately and till such disposal, the impugned transfer order is stayed so far as the applicant is concerned, provided, the petitioner has not already been relieved from his present place of posting.

Certified copy be given to the petitioner by 30th June, 1997 and the petitioner shall forthwith serve copies of the petition and annexures along with copy of this Order to all the respondents.


(M.S.Mukherjee)
Member(A)


(A.K.Chatterjee)
Vice-Chairman.